

MR. DEPUTY-SPEAKER : Don't record anything. Only the statement is to be recorded.

(Interruptions)

12.18 hrs.

DEMANDS FOR GRANTS
(GENERAL), 1984-85—CONTD.

Ministry of Law, Justice and Company
Affairs—Contd.

MR. DEPUTY-SPEAKER : Now, the House will take up further discussion and Voting on the Demands for Grants under the control of the Ministry of Law, Justice and Company Affairs.

Prof. N.G. Ranga.

(Interruptions)

MR. DEPUTY-SPEAKER : Please sit down. Prof. Ranga, you can speak. It will be recorded. You continue your speech.

PROF. N.G. RANGA : Mr. Deputy Speaker, Sir, on the other day I have spoken on the Demands for Grants under the control of the Ministry of Law, Justice and Company Affairs. In conclusion, I support the Demands for Grants before the House.

MR. DEPUTY-SPEAKER : Shri Abdul Rashid Kabuli.

(Interruptions)

MR. DEPUTY-SPEAKER : Are you not speaking? You come here and speak.

SHRI ABDUL RASHID KABULI (Srinagar) : Sir, how can I speak? Kindly control the House before I can speak. (Interruptions)

MR. DEPUTY-SPEAKER : Your speech will go on record. I say, what you speak will go on record.

(Interruptions)

SHRI ABDUL RASHID KABULI : This is injustice, Sir. Kindly bring the House to order. I am not able to hear you.

MR. DEPUTY-SPEAKER : You control it. They are your own colleagues. I am not able to control them.

(Interruptions)

MR. DEPUTY-SPEAKER : All right. Now, the Minister will reply. You come to the front bench.

(Interruptions)

MR. DEPUTY-SPEAKER : All of you please go back to your seats. Now, the Minister is replying.

(Interruptions)

MR. DEPUTY-SPEAKER : The Law Minister. (Interruptions)

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : Mr. Deputy-Speaker, Sir, I am grateful to the hon. Members who participated in the debate. Mainly, the hon. Members were concerned with the delay and arrears in the courts. Some hon. Members had also stated that the present judicial system needed a drastic reform. In my view, the system is, by and large, sound and the Government is constantly taking steps for reducing the arrears and seeing that the cases are quickly decided. The Law Commission has suggested various measures.

(Interruptions)

I have nothing more to add. With these words, I request the House to pass the Demands relating to the Ministry of Law, Justice and Company Affairs.

(Interruptions)

MR. DEPUTY-SPEAKER : I shall now put all the cut motions together to the vote of the House unless any member desires any cut motion to be put separately.

(Interruptions)

Cut Motions Nos 9 to 14 and 22 to 53
were put and negatived.

(Interruptions)

MR. DEPUTY-SPEAKER : The
question is :

"That the respective sums not
exceeding the amounts on Revenue
Account and Capital Account shown
in the fourth column of the Order
Paper be granted to the President

out of the Consolidated Fund of
India to complete the sums necessary
to defray the charges that will come
in course of payment during the
year ending 31st day of March,
1985, in respect of the heads of
Demands entered in the second
column thereof against Demands
No. 71 and 72 relating to the
Ministry of Law, Justice and
Company Affairs'."

The motion was adopted.

*Demands for Grants, 1984-85 in respect of the Ministry of Law, Justice
and Company Affairs voted by Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 14th March, 1984		Amount of Demand for Grant voted by the House	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
1	2		3		4
MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS					
71.	Ministry of Law, Justice and Company Affairs	12,47,33,000	17,000	62,36,64,000	83,000
72.	Administration of Justice	20,91,000		79,56,000	

12.22 hrs.

DEMANDS* FOR GRANTS
(GENERAL), 1984-85—CONTD.

Ministry of Agriculture, Ministry of
Rural Development and Ministry of
Irrigation

MR. DEPUTY-SPEAKER : The
House will now take up discussion and
voting on Demand Nos. 1 to 8 relating
to the Ministry of Agriculture,
Demand No. 76 relating to the
Ministry of Rural Development and
Demand No. 67 relating to the
Ministry of Irrigation for which 12
hours have been allotted. (Interruptions)

* Moved with the recommendation
of the President.

Hon. Members present in the
House whose cut motions to the
Demands for Grants have been circu-
lated may, if they desire to move
their cut motions, send slips to the
Table within 15 minutes indicating the
serial numbers of the cut motions they
would like to move. (Interruptions)

Lists showing the serial numbers
of cut motions treated as moved will
be put up on the Notice Board shortly.
In case any Member finds any
discrepancy in the lists he may kindly
bring it to the notice of the Officer at
the Table without delay. (Interruptions)

Motions moved :

"That the respective sums not
exceeding the amounts on Revenue